

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:926

ANSWERED ON:13.07.2004

FOREIGN ASSISTANCE TO NGOS

Adityanath Yogi Shri ;Boianapalli Shri Vinod Kumar

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the number of non-Governmental Organizations which received foreign funds during each of the last three years and in current year as on date, State-wise;
- (b) whether some NGOs have been found to be indulging in misusing these foreign funds for illegal, anti-national and religious activities during this period;
- (c) if so, the details thereof alongwith the action taken by the Government against them, State-wise;
- (d) whether the Government have inspected the accounts of the NGOs found violating the provision of Foreign Contribution (Regulation) Act 1976;
- (e) if so, the details in this regard alongwith the number of such NGOs whose accounts have been scrutinized or are being scrutinized, State-wise; and
- (f) the action taken/proposed to be taken by the Government against them, State-wise?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

- (a) :Every association registered under the Foreign Contribution (Regulation) Act, 1976 or granted prior permission to receive foreign contribution is required to file an annual return, containing information about the amount of foreign contribution received during the year and the manner of its utilization.The return is to be filed by 31st July every year.For the financial year 2003-04, the associations are required to file their returns by 31st July 2004.A nil return is also mandatory. 14598, 15618 & 16590 associations had reported receipt of foreign contribution during the years 2000-01,2001-02 & 2002-03 respectively. State wise list showing the number of associations receiving foreign contribution is at Annexure-I.
- (b) : Yes, Sir.
- (c) : The state wise details of the associations who were found to have violated the provisions of the Foreign Contribution (Regulation) Act, 1976, including the action taken against them is enclosed as Annexure-II.
- (d) : Yes, Sir.
- (e) : Accounts of Associations suspected of violating the provisions of the Foreign Contribution (Regulation) Act,1976 are inspected by the Government of India. The State wise detail of such inspection carried is enclosed as Annexure-III.
- (f) : As per the provisions of Foreign Contribution (Regulation) Act, 1976 the Central Government may place registered associations in prior permission category, prohibiting associations from receiving foreign contribution, freezing the bank accounts of the associations and prosecuting associations in a court of law if they are found to have violated the provisions of the Foreign Contribution (Regulation) Act.